

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No. 11862 of 2018

(Arising out of OIA-CCESA-SRT-APPEALS-PS-643-2017-18 dated 19/02/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Champion Jointing Private Limited

Plot No. 1109 & 1110, IIrd Phase, GIDC,
Vapi, Gujarat

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Daman

3rd Floor...Adarsh Dham Building,
Vapi-Daman Road, Vapi
Opp. Vapi Town Police Station,
Vapi, Gujarat- 396191

.....Respondent

APPEARANCE

None appeared for the Appellant

Shri H P Shrimali, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

HON'BLE MR. Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

Final Order No. 10037/2025

DATE OF HEARING/ DECISION: 21.01.2025

C L MAHAR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 10.05.2024, 21.06.2024, 30.07.2024, 06.09.2024, 30.09.2024, 08.11.2024, 09.11.2024 and 21.01.2025. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(C. L. MAHAR)
MEMBER (TECHNICAL)**

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**